

Aadhaar for accessing shelter homes

2441. SHRI B. K. HARIPRASAD: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether Aadhaar is mandatory for the homeless to access shelter homes;
- (b) the details thereof, State/UT-wise;
- (c) whether the shelters are upgraded on a regular basis;
- (d) if so, whether any shortcomings were revealed during the process along with the actions taken thereon; and
- (e) whether the Ministry has received complaints about inadequate quality of night shelter and if so, the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) No Sir.

(b) Does not arise.

(c) to (e) A Project Sanctioning Committee (PSC) constituted at the State level is competent to consider and approve proposals for construction/refurbishment of shelters for urban homeless. The same committee is also empowered to sanction appropriate operations and management (O&M) cost of the shelters. The O&M cost, as approved by the PSC, would cover, *inter-alia*, the annual servicing cost which includes cost of upkeep, maintenance, replenishment of bedding and kitchen equipments etc.

Data base of authorised real estate agents under RERA

2442. SHRI JOSE K. MANI: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether Government maintains a data base of authorised real estate agents under the Real Estate (Regulation and Development) Act, 2016 (RERA);
- (b) the number of litigations/cases being fought under the said Act, State-wise; and
- (c) the number of workshops conducted for potential house-buyers, including the number of attendees during the last two years, State-wise?